IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

(IB)-425/ND/2017

In the matter of:

Shree Nursinghsahay Mundungopal Engineers (P) Ltd.

PETITIONER

Vs.

Radius Synergies (P) Limited

.. RESPONDENT

SECTION:

Under Section 9 of IBC Code, 2016

Order delivered on 17.10.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor

: Mr. Rohan Sharma, Advocate

For the Respondent/Corporate Debtor: -

ORDER

Learned Counsel for the petitioner is present. The petitioner is directed to file an affidavit of service in relation to serving advance copy of the application on the Corporate Debtor.

The petitioner is also directed to take notice of the hearing of this application before this Tribunal upon the Corporate Debtor within a period of one week and the proof of service be filed before the next date of hearing.

List on 08.11.2017.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

-Sd/-

Surjit 17.10.2017